

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No.-210**  
IB-1440(ND)/2018

**IN THE MATTER OF:**

M/s K.K.R. India Financail Services Pvt.Ltd.

....APPLICANT

**Vs.**

M/s Kwalitiy Ltd.

....RESPONDENT

**SECTION**

U/s 7 IBC code 2016

**Order delivered on 3.02.2020**

**CORAM:**

**CH. MOHD. SHARIEF TARIQ**  
**MEMBER (JUDICIAL)**  
**SHRI S.K. MOHAPATRA**  
**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Ms. Ami Jain, Advocate
For the Respondent	:
For the Intervener/COG	: Mr. Ankul Mittal, Ms. Jasveen Kaur , Advocates
For the R.P	: Mr. Sumant Batra, Advocate

**ORDER**

**CA-929 of 2019 in CP-1440 of 2018**

The counsel for CoC has filed the response to the Company Application. The counsel for CoC is directed to make available two hard copies for the Bench. The counsel for the applicant is directed to file rejoinder within a weeks' time by circulating advance copy to the counsel for the CoC and the IRP. It is noted that no further adjournment will be granted in the matter.

List on 14.02.2020

-S-d-

(S.K. MOHAPATRA)  
MEMBER (TECHNICAL)

-S-d-

(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)